

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

(THIS THE 14th DAY OF DECEMBER 2009)

PRESENT

HON'BLE MR. JUSTICE A. K. YOG, MEMBER (J)

Hon'ble Mr. S.N. Shukla, Member (A)

ORIGINAL APPLICATION No. 563 OF 2004 (U)
(U/S 19, Administrative Tribunal Act, 1985)

Kunwar Pal Singh, S/o Sri Indra Singh, R/o Quarter
No. 80-B, Railway Colony, Kashipur, Distt. - Udham
Singh Nagar (Uttranchal).

.....Applicant.

By Advocate: Sri Rakesh Verma

Versus

1. Union of India through the General Manager,
North Eastern Railway, Gorakhpur.
2. The Divisional Railway Manager (P), North
Eastern Railway, Izzatnagar.
3. The Senior Divisional Engineer, North Eastern
Railway, Izzatnagar.

..... Respondents.

By Advocate: Sri K.P. Singh

O R D E R

(DELIVERED BY: JUSTICE A. K. YOG, MEMBER-JUDICIAL)

Heard counsel representing the applicant and
through Standing Counsel, (GOI) appearing for the
respondents.

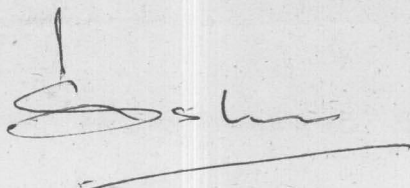
2. Learned counsel for the Applicant informs that
the Applicant had filed Representation before
Concerned Respondents' authority but the same has not
been decided. Learned counsel for the applicant

As

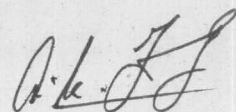
further submitted that persons, who had approached the Court and granted relief by Court - have been given relief but the same has been denied to the Applicant who did not approach Court/Tribunal. Normally when a judgment is rendered at the instance of one person and relief granted by the Department, same treatment should be extended to all similarly situated persons irrespective of the fact whether they have approached Tribunal/Court.

3. In view of the above we direct the applicant to file a fresh 'comprehensive parawise representation' within a period of six weeks from today before Respondent No. 2/Divisional Railway Manager (P), North Eastern Railway, Izzatnagar, (Bareilly) and the said authority shall (provided said representation is filed as contemplated/stipulated above) decide said representation by passing a reasoned and speaking order in accordance with law within a period of four months from the date of receipt of said representation. The decision taken shall be communicated to the applicant forthwith.

4. In view of the above the OA stands disposed of. No cost.



Member (A)



Member (J)

pc/